

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-109**

IB-995/PB/2020  
New IA/3250/2024

**IN THE MATTER OF:**

Manab Datta & Ors.

**Vs.**

Grandstar Reality Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Ishaan  
Dhingra

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3250/2024:-**

This is an application filed by the Resolution Professional under Section 25(2)(e) of the IBC, 2016 to place on record the revise/updated list of the CoC. Heard the submission made by Ld. Counsel on behalf of RP, who submitted that after constitution of the CoC, some more claims of the Homebuyers have been received and admitted by the RP and therefore, a necessity has arisen to include their name in the list of CoC. In view of this, the reconstitution of CoC and updated list of creditors in terms of Section 25(2)(e) is taken on record with just exceptions. With these observations, the present application i.e. New IA/3250/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**